

**(2015) 03 DRAT CK 0020**

**Debts Recovery Appellate Tribunal, Delhi**

**Case No:** Appeal No. 350 Of 2012 In Appeal No. 33 Of 2003

Priya Bhatia

APPELLANT

Vs

State Bank Of Patiala And Ors.

RESPONDENT

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**Date of Decision:** March 3, 2015

**Acts Referred:**

- Code Of Civil Procedure, 1908 - Order 21 Rule 2, Order 21 Rule 22, Order 21 Rule 66, Order 21 Rule 66(2), Order 21 Rule 89, Order 21 Rule 90, Order 21 Rule 92, Order 21 Rule 92(2)
- Recovery Of Debts Due To Banks And Financial Institutions Act, 1993 - Section 30
- Constitution Of India, 1950 - Article 127

**Citation:** (2015) 3 BC(DRAT) 101

**Hon'ble Judges:** Ranjit Singh, J

**Bench:** Single Bench

**Advocate:** Rajeeve Mehra, Sumehar Bajaj, S.K. Tyagi, Vikram Rawal

**Final Decision:** Dismissed

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**Judgement**